

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|---|----------|----------------|-------|-------|
| | | | Tejas Networks | India | India |
| | | | CDOT | India | India |
| | | | HCL | India | India |
| | | | Wipro | India | India |
| | | | VNL | India | India |
| | | | Code Scape | India | India |
| | | | Tech Mahindra | India | India |
| 20. | IP Camera/Security and surveillance communication systems, Sensors and Sensor based systems | 85258090 | BEL, ECIL | India | India |
| | | | VNL | India | India |
| | | | Shyam Telecom | India | India |
| 21. | Digital Cable equipment (Cable Modem Termination System etc.) | 85177090 | | | |
| 22. | Optical Fiber | 85177090 | Sterlite | India | India |
| | | | VTL | India | India |

Note: In addition to these Indian companies like Wipro, HCL, Infosys, Tech Mahindra, TCS, Aricent, Sasken, etc. all have telecom facilities, where they develop products.

Methodology for charging of excess spectrum

3002. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Telecom Commission has recently approved methodology for charging of excess spectrum from the date of allotment till April, 2012 at a rate, which is higher than the TRAI recommended rate or auction price discovered for 3G spectrum;

(b) whether DoT is now proposing to recover charges for excess spectrum only prospectively at auction price by modifying the recommendations of the Full Telecom Commission;

(c) if so, the reasons for this reconsideration of methodology; and

(d) whether DoT is not interested in recovering excess spectrum charges for the period from the date of allotment to favour certain telecom operators?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (c) The Recommendation in this regard is under consideration of the Government. However, no decision has been taken.

(d) Does not arise in view of (a) to (c) above.

Misuse of internet to disturb communal harmony

3003. SHRI K.N. BALAGOPAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether any reports of misuse of the internet based media, to disturb communal harmony in the country, has come to the notice of Government;

(b) if so, the details thereof; and

(c) the measures Government is planning to take to check such instances in future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) Recently, Government noted a concerted effort to incite communal passions by circulating provocative clips and photographs on internet including social networking sites and through SMS and MMS. These messages and clips were circulated to vitiate the communal harmony throughout the country. The law enforcement agencies also reported a similar concerted effort through the internet based media. Bulk of the content was in the form of photographs and clips, which were morphed by mixing different unrelated events and portraying them as an onslaught on a particular Community in Myanmar and India. This led to inciting violence and vitiating the communal atmosphere. Initial response from international social networking sites indicated that such content was to a significant extent emanating from outside the country.

(c) To prevent the misuse of Internet, Government is involved in building/ updating both legal and technical safeguards. The Government is in regular dialogue with the industry associations and intermediaries including social networking sites for effective and efficient disablement of such inflammatory and hateful content